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Title: Need for a legislation to establish D.N.A. databank in the Country.

SHRIMATI JHANSI LAKSHMI BOTCHA (BOBBILI): Sir, I would like to bring it to the notice of the Government about the need to enact a law urgently to arrest crime rate in the country. There is a need to create DNA databank and improve the methods for collection and preservation of that evidence. It would greatly enhance the ability of defendants to use DNA evidence to prove their innocence.

As we all know, DNA evidence is generally regarded as the most effective method of identifying criminals. So, the concerned Department should collect DNA samples from every person convicted of a crime as well as individuals on probation, on parole supervision or registered as sex offenders. I feel that expanding DNA databank and providing more time to find DNA matches would result in more criminals being identified, prosecuted and convicted. It would greatly increase public safety, particularly in high crime areas.

I would, therefore, humbly request the Government of India to bring forward a Bill to create DNA databank.